



2026:AHC:20856

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1289 of 2026

Narendra Kumar

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajendra Prasad Shukla, Rishabh Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rajendra Prasad Shukla, learned counsel for the petitioner and Sri R.S. Umrao, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that the writ petitioner was appointed on the post of Mate on 26.04.1987 and he was regularized on 13.03.2006, however, post retirement of the writ petitioner on 30.06.2024, the services undergone prior to regularization is not being considered for payment of pension and other benefits.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the third respondent, Executive Engineer (P.D.) P.W.D., Etawah.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the third respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of three months from the date of presentation of the certified copy of the order.

In case the third respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

January 30, 2026

Ashu

(Vikas Budhwar,J.)